

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/238/2021

This the 18th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gh. Mohammad Malik, S/o Late Mohammad Subhan, R/o mehboob
Colony, Natipora, Age 56 yrs.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. State of Jammu & Kashmir through Commissioner Secretary to Govt. Science and Technology Department, Civil Sectt. Jammu/Srinagar
2. Jammu & Kashmir Energy Development Agency through its Chief Executive Officer J&K Sringar/Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that he wishes to withdraw the T.A.

2. In view of the submission of the learned counsel for the applicant, the T.A. is dismissed as withdrawn.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**